

HIGH COURT FOR THE STATE OF TELANGANA

MAIN CASE No: W.P (PIL).No.80 of 2023

PROCEEDING SHEET

Sl. No.	Date	ORDER	OFFICE NOTE
1.	23.11.2023	<p><u>CJ & JAKJ</u></p> <p>Mr. Prabhakar Chikkudu, learned counsel for the petitioner.</p> <p>Mr. Mujib Kumar Sadasivuni, learned Special Government Pleader attached to the office of the Additional Advocate General for respondent Nos.1 to 8.</p> <p>Mr. Gadi Praveen Kumar, learned Deputy Solicitor General of India for respondent No.9.</p> <p>Heard on the question of admission.</p> <p>In this Public Interest Litigation, the petitioner <i>inter alia</i> seeks a writ of Mandamus to respondents to provide sufficient number of fire extinguishers and to get structural safety and soundness certificate, sanitation certificate, water purity certificate, periodically, in respect of Government Schools, Junior Colleges across the State, in view of the judgment of the Supreme Court dated 13.04.2009 and 14.08.2017 in W.P (C) No.483 of 2004 and in pursuance of the guidelines contained in National Disaster Management</p>	Transferred to i/o folder, before corrections, if any.

	<p>Authority Guidelines for School Safety Policy, 2016 and in the light of G.O.Ms.No.56 dated 26.07.2019.</p> <p>Issue notice to the respondents.</p> <p>Mr. Mujib Kumar Sadasivuni, learned Special Government Pleader attached to the office of the Additional Advocate General, accepts notice on behalf of respondent Nos.1 to 8.</p> <p>Mr. G. Praveen Kumar, learned Deputy Solicitor General of India, accepts notice on behalf of respondent No.9.</p> <p>The learned counsels for the respondents pray for and are granted four weeks' time to enable them to file compliance report.</p> <p style="text-align: right;">CJ (AAJ)</p> <p style="text-align: right;">JAK,J</p> <p><i>Lrkm</i></p>	
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